

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.56/MP/2022

Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Petition No.227/MP/2022 along with IA No. 55/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.

Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Date of Hearing : 13.12.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RWEPL
Shri Girik Bhalla, Advocate, RWEPL
Ms. Priyanka Vyas, Advocate, RWEPL
Shri Agam Kumar, RWEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Ms. Shirsha, Advocate, SECI
Shri Shubham Arya, Advocate, HPPC



Shri Ravi Kumar, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and learned senior counsel and learned counsel for the Respondents, SECI and HPPC made detailed submissions in Petition No. 56/MP/2022. However, because of a paucity of time, the rebuttal of the Petitioner in the said matter could not conclude. In Petition No. 227/MP/2022, the arguments of both the sides could not commence. Accordingly, the Commission adjourned these matters.

2. The Commission directed the Petitioner to file the following information on an affidavit within a week, in terms of ROP dated 9.11.2023:

- (a) Current status of its projects and the Stage-II connectivity granted to the petitioner for a quantum of 400 MW at the Bachau sub-station; and
- (b) Details of the relinquished quantum of LTA, if any, which is covered under the present Petition.

3. The interim protection(s) granted in these matters vide Record of Proceedings for the hearing dated 21.3.2022 and 24.1.2023 will continue till the next date of hearing.

4. The Petitions will be listed for final hearing on **9.1.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)